

is going to take place in Central public sector undertakings namely, BBJ, Burn Standard Wagon and Jessop.

MR. SPEAKER : I do not know. You give it to me.

SHRI SOMNATH CHATTERJEE : I have given an adjournment motion.

MR. SPEAKER : I will find out.

SHRI SOMNATH CHATTERJEE : There is a proposal for retrenchment of 3,700 workers. It is a very serious matter.

MR. SPEAKER : Right. Now take your seat.

SHRI SOMNATH CHATTERJEE : It is a very serious matter. Kindly allow a discussion.

MR. SPEAKER : I will find out or you can give a 377.

[*Translation*]

SHRI SOMNATH CHATTERJEE : What is the use of 377 ?

[*English*]

You cannot get any reply.

[*Translation*]

MR. SPEAKER : I shall have to find out.

[*English*]

KUMARI MAMATA BANERJEE : I have also given notice, Sir.

MR. SPEAKER : We have already sent it for facts. I have already asked for facts.

(*Interruptions*)

MR. SPEAKER : Order, order. There should be no cross talking.

SHRI C.P. THAKUR (Patna) : There is an organised propaganda against the Bharat Electricals...

(*Interruptions*)

SHRI AMAL DATTA : Sir, what about my notice ?

MR. SPEAKER : I have got the information.

SHRI C.P. THAKUR : There is an organised propaganda against the Bharat Electronic Ltd. There is a lot of radiation.

MR. SPEAKER : This is not the platform for raising it.

SHRI C.P. THAKUR : It should be investigated. It is very important for the nation Sir.

PROF. MADHU DANAVATE (Rajapur) : Regarding the newspaper strike, why not the Minister respond and say something about it ?

MR. SPEAKER : Bhagatji, Prof. Danavate is drawing your attention to the strike. Now Papers to be laid. Shri P.V. Narasimha Rao.

12.06 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : I beg to lay on the Table a copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986 (Hindi and English versions) published in Draft Notification No. 10/41/85-M and G, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

[*Placed in the Library. See No. LT-2346/86*]

PROF. MADHU DANAVATE : We are not able to hear what the Minister says.

[*Translation*]

MR. SPEAKER : Bhagatji, do you want to say something ?

(*Interruptions*)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : As the Hon. Members are aware, the Government has taken a decision for appointment of a Commission and the Government is certainly awaiting the recommendation of the Commission. The Government has always taken a view where the Government has been sympathetic to the genuine difficulties of the journalists and the Government has taken a decision for appointment of a Commission. That is all. We are awaiting for the recommendations.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : He has given wrong information.

SHRI INDRAJIT GUPTA (Basirhat) : There is no Commission. There is a Wage Board,

(Interruptions)

PROF. MADHU DANDAVATE : It is about the Wage Board. The interim wage increase is the matter. A wrong thing will go on record. There is no question of a Commission. There is a Wage Board. Please give correct statement.

Detailed Demands for Grants of the Ministry of Water Resources

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1986-87.

[Placed in the Library. See No. LT-2347/86]

Detailed Demands for Grants of the Ministry of Defence and Defence Services Estimates, 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1986-87.

[Placed in the Library. See No. LT-2348/86]

- (2) A copy of the Defence Services Estimates, 1986-87 (Hindi and English versions).

[Placed in the Library. See No. LT-2349/86]

Notification under Section 306 of the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published in Notification No. G.S.R. 216 in Gazette of India dated the 22nd March, 1986.
- (2) The Indian Administrative Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 218 in Gazette of India dated the 22nd March, 1986.

[Placed in the Library. See No. LT-2350/86]

12.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Sixteenth Report

SHRI M. THAMBI DURAI (Dharampuri) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : What the Hon. Members have suggested about it, I shall bring it to the notice of the Minister concerned immediately and whenever he thinks it fit, he will say something.

DR. V. VENKATESH (Kolar) : It is very much delayed Sir.

SHRI H.K.L. BHAGAT : He will say something whenever he thinks it proper.